

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1070/(MAH)/2017  
M.A. No. 16/2018

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018


NAME OF THE PARTIES: Phoenix Erectors Pvt. Ltd.  
V/s.  
Yashraaj Ethanoll Processing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Navin Arora	Advocate	
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2.	Sitendra Palande	RP	
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3.	<u>MA 16/2018 in OP 1070/I&amp;BC/NCLT/MB/MAH/2017</u>		
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1. Present Insolvency Professional along with the Learned Representative.

2. The Reports submitted by the Insolvency Professional on 16.08.2017 and 15.09.2017 discussed. It is noticed that the Committee of Creditors are present in the Meeting and they are also confirmed the name of the Insolvency Professional. To be communicated to the IBBI in New Delhi by the Registry of NCLT. It has also been informed that the Insolvency Professional is taking steps for revival of the business of the Company.

3. Under the circumstances, time sought for extension of 90 days appears to be correct. 180 days are expiring on 14.01.2018. Hence extended for 90 days. MA 16/2018 disposed of accordingly.

4. The Insolvency Professional shall submit a Progress Report by **26.02.2018**.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

Date : 12.01.2018

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Sd/-

**M.K. SHRAWAT**  
Member (Judicial)